



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक १९(३)]

गुरुवार, मार्च २४, २०२२/चैत्र ३, शके १९४४

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ४३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Educational Institutions (Regulation of Fee) (Amendment) Bill, 2022 (L. A. Bill No. XIV of 2022), introduced in the Maharashtra Legislative Assembly on the 24th March 2022, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XIV OF 2022.

A BILL

*further to amend the Maharashtra Educational Institutions
(Regulation of Fee) Act, 2011.*

Mah. VII
of 2014.

WHEREAS, it is expedient further to amend the Maharashtra Educational Institutions (Regulation of Fee) Act, 2011, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-third Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Educational Institutions Short title.
(Regulation of Fee) (Amendment) Act, 2022.

Mah. VII
of 2014.

2. In section 8 of the Maharashtra Educational Institutions (Regulation of Fee) Act, 2011, in sub-section (5), for the word "salaries" the word "honorarium" shall be substituted.

Amendment of
section 8 of
Mah. VII of
2014.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Educational Institutions (Regulation of Fee) Act, 2011 (Mah. VII of 2014) has been enacted to effectively curb the undesirable practice of changing exorbitant fee by educational institutions and commercialization of education and to maintain excellence in the standard of education. Sections 7 and 11 of the said Act provides for the constitution of the Divisional Fee Regulatory Committees and the Revision Committee, respectively. Sub-section (5) of section 8 and sub-section (1) of section 12 of the said Act contains the provisions regarding salaries and allowances to be paid to the members of the Divisional Fee Regulatory Committees and the Revision Committee, respectively.

2. As per the said provisions, it is binding on the Government to pay regular monthly salary and allowances to the Chairperson and members of the said Committees irrespective of their work load and the number of meetings conducted and attended by them in this regard. In view of this, the Government considers it necessary to make provision to pay honorarium and allowances to the Chairperson and members of the said committees instead of existing provision of payment of salary and allowances to them, which will result in reducing financial burden on the State. For that purpose, the Government considers it expedient to amend sub-section (5) of said section 8 of the said Act, suitably.

The Bill intends to achieve the above objectives.

Mumbai,

Dated the 23rd March, 2022.

VARSHA GAIKWAD,

Minister for School Education.